

केन्द्रीय प्रशासनिक अधिकरण
CENTRAL ADMINISTRATIVE TRIBUNAL

कलकत्ता न्यायपीठ, कलकत्ता
CALCUTTA BENCH, CALCUTTA

आदेश पत्र
ORDER SHEET

OA 1037/95.

अवेदन संख्या
Application No.

का १९९
of 199

आवेदक
Applicant (s)
आवेदक का वकील
Advocate for the Applicant (s)

प्रत्यर्थी
Respondents
प्रत्यर्थी का अधिवक्ता
Advocate for the Respondent (s)

रजिस्ट्री की टिप्पणियाँ
Notes of the Registry

न्यायपीठ का आदेश
Order of the Tribunal

MA-393/01
26/4/02 (C-1) (OA-1037/95)

Mr. M. R. Bondyopadhyay appears on behalf of respondent. It is pointed out by Mr. H. Chakraborty, the learned counsel for the applicant that the OA was dismissed on 28/3/01, but the copy of the same was received by the applicant on 11/4/01 and thereafter he filed the MA 526/01 for setting aside the order dt. 15/6/01 passed in MA 393 of 2001 and for restoration of the MA 393/01 to its original file and for restoration of the OA 1037 of 1995 dismissed for default. It is noticed that the applicant did not appear for consecutive five occasions and thereafter the order dt. 28/3/01 was passed.

Having heard the learned counsel for parties, the OA is restored to its original position, subject to payment of a sum of Rs 200/- (two hundred) only as cost to the respondent. The matter is returned for C-II. The matter will appear in C-II on 19/8/02. MA 393/01 is now disposed of.

- (a) No. of the "Appln"
(b) Name of the applicant
(c) Dt. of presentation or application for copy
(d) No. of pages
(e) Copying fee charged/ amount of ordinary
(f) Dt. of presentation of copy 27/5/2002
(g) Dt. of delivery of the copy to the applicant

[Signature]

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.M.A.526 of 2001
(M.A. 393 of 2001)
(O.A.1037 of 1995)

Date of order : 12.10.2001

Present : Hon'ble Mr. Justice G.L. Gupta, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

CHITTARANJAN MONDAL

VS.

UNION OF INDIA & ORS.

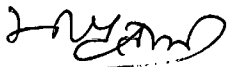
For the applicant : Mr. H. Chakraborty, counsel

For the respondents : Mr. M.K. Bandyopadhyay, counsel

ORDER

This is an application for restoration of the
M.A.

2. For the reasons stated in the application, it is
allowed. The M.A.No.393/2001 is directed to be restored
to its original number and be fixed for orders on 25.1.2002.


MEMBER(A)

S.M.


VICE-CHAIRMAN